



2026:AHC:26211-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2184 of 2026

Akeel Khan And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Waseem
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Short counter affidavit filed by learned counsel for the respondent no. 4 today in the Court is taken on record.
2. Heard learned counsel for the petitioners, learned A.G.A. for the State, Ms. Zulekha Begum, learned counsel for the respondent no. 4 and perused the record.
3. Learned counsel for the petitioners has submitted that on account of matrimonial discord, the impugned first information report was lodged. However, subsequently, with the intervention of the respected family members and the society, the dispute between the parties has amicably and genuinely been resolved and now, they do not have any grievance against each other.
4. Learned counsel for the petitioners has next drawn attention of the Court to the settlement agreement dated 20.12.2025 drawn between the parties, copy of which has been annexed as Annexure No. 2 to the writ petition. He has further submitted that pursuant to the said compromise, the petitioner no. 1 and respondent no. 4 have restored their relationship and are now living peacefully along with other family members. He has also submitted that in view of the said compromise drawn between the parties and in order to maintain harmonious and cordial relations between them, the impugned F.I.R. be quashed.
5. Per contra, learned counsel for the respondent no. 4 has also appeared and has filed the compromise affidavit wherein the compromise made between the parties has already been acknowledged. It has been further stated that in view of the

compromise, she does not want to further litigate the matter. It is further submitted on instructions that respondent no. 4 has no objection if the impugned first information report is quashed.

6. Learned A.G.A. could not dispute the aforesaid facts.

7. This Court is not unmindful of the judgements of the Hon'ble Apex Court passed in the cases of :-

(i) B.S. Joshi and others Vs. State of Haryana and another, (2003) 4 SCC 675.

(ii) Nikhil Merchant Vs. Central Bureau of Investigation, (2008) 9 SCC 677.

(iii) Manoj Sharma Vs. State and others, (2008) 16 SCC 1.

(iv) Gian Singh Vs. State of Punjab, (2012) 10 SCC 303.

(v) Narinder Singh and others Vs. State of Punjab, (2014) 6 SCC 466.

(vi) Parbatbhai Aahir @ Parbatbhai Vs. State of Gujarat, (2017) 9 SCC 641.

(vii) State of M.P. Vs. Laxmi Narayanan, (2019) 5 SCC 688.

(viii) K. Bharti Devi and Another Vs. State of Telangana and Another, 2024 SCC OnLine SC 2695.

wherein Hon'ble Apex Court has categorically held that compromise can be made between the parties even in respect of certain cognizable and non-compoundable offences. Reference may also be made to the decision given by this Court in **Shaifullah and others Vs. State of U.P. and another [2013 (83) ACC 278]**, in which, law expounded by Hon'ble Apex Court in the aforesaid cases has been explained in detail.

8. Considering the facts and circumstances of the case, as noted herein above, and also the submissions made by learned counsel for the parties, this Court is of the considered opinion that no useful purpose would be served by prolonging the proceedings of the present case.

9. Accordingly, the impugned F.I.R. dated 30.07.2025 giving rise to

Case Crime No. 335 of 2025, under Sections 85, 75, 115(2), 352 B.N.S., & 3/4 Dowry Prohibition Act, Police Station- Hafizganj, District- Bareilly, is quashed.

10. The instant writ petition is accordingly **allowed**.

February 5, 2026

KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)